

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

Registration O.A.No.347 of 1987  
Babu Lal Sharma .... Applicant

Vs.  
Union of India.... Respondents

Hon.DS Misra,AM  
Hon.GS ;Sharma,JM

(By Hon.G.S.Sharma,J:M)

This petition under Section 19 of the Administrative Tribunals Act XIII of 1985 has been filed by the applicant for the payment of salary/compensation from 6.2.1982 till the date of his absorption as Khalasi in October 1984. It is alleged that while working as Keyman he sustained some injuries on 6.8.1982 on duty and remained on medical leave for treatment till he was given the appointment as Khalasi on 22.10.1984 but the pay for the period of absence has not been paid to him despite representation dated 14.7.1986.

2. We have heard the learned counsel for the applicant and are of the view that his petition for the leave salary, strictly speaking, is not within limitation. In any case, his purpose will be served in case the respondent is directed to consider his representation dated 14.7.1986.

3. We accordingly direct the respondents to dispose of the representation dated 14.7.1986 of the applicant, if not already disposed of, within a period of 4 months from today. The petition is disposed of finally at the admission stage.

MEMBER (A)

*Sharma* 5/5/87

MEMBER (J)

*Sharma* 5/5/87

Dated 5th May, 1987

kkb.